

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

For Admission.

AN
18-12-03

Bench.

For admission.

Bench

BY
22/12/03

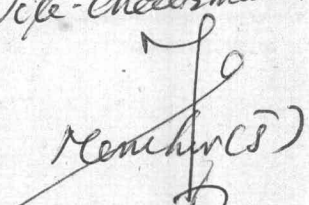
Copy of order dt. 23/12/03
issued to the Counsel
for both side.


S.O. 24/12/03

BY
24/12/03

Order dated 23.12.03

Heard Shri P.K. Nayak, the learned counsel for the applicant and Shri R.C. Lathi, learned standing counsel (on whom a copy of O.A. has been served) appearing on behalf of the respondents, and perused the records. Prima facie, we are of the opinion that this application is misconceived inasmuch as, although the applicant claims ^{himself} to be senior and has been superseded, it is not clear either from the representation made to the competent authority or from the O.A., who ^{is} that senior person stated to have superseded the applicant herein. In view of this, the O.A. is dismissed in limine.


Vice-Chairman

(Members)